

[Shri Jawaharlal Nehru] from Chhad 'bet', the Pakistanis, who apparently occupied positions on the other side and were equipped with automatic weapons, opened fire—L.M.G. machine gun fire. One sepoy was wounded in the stomach and as he was being taken away, two others were wounded by this fire and three camels were killed in this action. The patrol returned to Kagda and the casualties were taken to the hospital. Two of them are serious and have been removed to Bombay for further treatment. It is not known—naturally we do not quite know—what the casualties on the other side were.

These are the facts reported to us. It certainly is a serious matter, not serious in the sense of any big scale military action, but the seriousness is the incursion into our territory by Pakistan, and naturally the Government of India will take necessary action in the matter.

Shri M. S. Gurupadaswamy (Mysore) : May I ask for one clarification? The Prime Minister stated that it is a very serious matter because it is an incursion into our territory. May I tell him that it is a serious infringement of our sovereignty and this is not the first time that such an incursion has taken place? This is one of the series of incidents by which Pakistan has tried to violate our territory and our sovereignty. May I ask the Prime Minister whether, in view of the seriousness of the whole question, he would consider the question of taking some positive measures such as seeking to appoint a commission of arbitration or enquiry to go into the whole question once for all?

Shri Jawaharlal Nehru : No, Sir. We do not propose to appoint any committee of enquiry or arbitration as the hon. Member suggests. We shall take other measures.

Shri V. G. Deshpande (Guna) : What are those other measures?

Shri Vallatharas : From the nature of action taken by Pakistan it appears that they have intended to occupy this territory permanently and never yield to the Indian Authorities, and it is not an ordinary intrusion which will come and go out. In view of the fact that Pakistan has taken a definite stand and has stationed a great portion of the Army also for this purpose, may I know the numerical strength of that army and the nature of the strength of

their weapons, how many miles they have covered and whether it is a fact that they have collected grazing fees from the residents or compelled them on pain of certain punishment or some such thing?

Shri Jawaharlal Nehru : The hon. Member wants me to give full details about the Pakistani force.

Shri Vallatharas : Deployed in that particular incursion.

Shri Jawaharlal Nehru : I am wholly unable to do that. And as for the miles covered, it is measured in yards and not in miles. It is 35 square miles in area and it is a waste area. They are not standing all over the area but they are in the middle of the area. I cannot say, at least I have not at present got the information.

Shri N. C. Chatterjee (Hooghly) : May I know if the Pakistani troops have withdrawn or are still persisting in their wrongful occupation of our territory?

Shri Jawaharlal Nehru : I presume they are still there.

Shri V. G. Deshpande : What are the other measures the Prime Minister proposes to take in order to stop this trouble?

Mr. Deputy-Speaker : Other measures than arbitration, other strong measures—the Prime Minister has said that. It is no use disclosing all those measures now though hon. Members are anxious to have the same.

In view of the statement made by the hon. Prime Minister and the action that is being sought to be taken, I do not think it is necessary to pursue this matter.

PAPERS LAID ON THE TABLE

AGREEMENTS BETWEEN THE PRESIDENT OF INDIA AND THE GOVERNMENT OF JAMMU AND KASHMIR

The Minister of Home Affairs (Pandit G. B. Pant) : I beg to lay on the Table a copy of each of the following papers :

- (1) A copy of the agreement dated the 14th May, 1954, entered into between the President of India and the Government of Jammu and Kashmir under Article 306

of the Constitution as applied to Jammu and Kashmir by the Constitution (Application to Jammu and Kashmir) Order, 1954. [See Appendix II, Annexure No. 1].

(2) A copy of the agreement dated the 14th January, 1956, entered into between the President of India and the State of Jammu and Kashmir under articles 278 and 295 of the Constitution as applied to Jammu and Kashmir by the Constitution (Application to Jammu and Kashmir) Order, 1954.

[See Appendix II, Annexure No. 2].

Shri Kamath (Hoshangabad): Why has the hon. Home Minister been displaced?

Pandit G. B. Pant: Perhaps gradually to make room for the hon. Member.

AMENDMENT TO INDIAN AIRCRAFT RULES

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy of the Notification No. AR/1937(10), dated the 17th November, 1955, together with the Explanatory Note, making certain further amendment to Indian Aircraft Rules, 1937. [Placed in Library. See No. S-51/56.]

PREVENTION OF FOOD ADULTERATION RULES

The Deputy Minister of Health (Shrimati Chandrasekhar): On behalf of the Minister of Health, I beg to lay on the Table, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, a copy of the Prevention of Food Adulteration Rules 1955, published in the Ministry of Health Notification No. S. R. O. 2106, dated the 12th September, 1955. [Placed in Library. See No. S-52/56.]

APPROPRIATION ACCOUNTS, ETC., DEFENCE SERVICES, 1953-54, AND AUDIT REPORT ETC., DEFENCE SERVICES, 1955

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a copy of each of the following papers, under article 151 (1) of the Constitution :

(1) Appropriation Accounts of the Defence Services for the year 1953-54 and Commercial Appendix thereto. [Placed in Library. See No. S-54/56]

(2) Audit Report, Defence Services, 1955 (including Report on the Appropriation Accounts of the Defence Services and the Commercial Appendix thereto for the year 1953-54). [Placed in Library. See No. S-54/56]

JUTE TEXTILES (CONTROL) ORDER

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Jute Textiles (Control) Order, 1956, published in the Ministry of Commerce and Industry Notification No. S. R. O 326, dated the 15th February, 1956. [Placed in Library. See No. S-47/56.]

REPLIES TO MEMORANDA OF MEMBERS RE. DEMANDS FOR GRANTS (RAILWAYS) FOR 1955-56

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): I beg to lay on the Table a copy each of certain further statements containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1955-56. [See Appendix II, Annexure No. 3.]

Shri T. B. Vittal Rao (Khammam): May I seek one clarification from the Railway Minister whether there are any memoranda pending still with the Railway Ministry because it is already one year old and we are getting the next Budget tomorrow.

The Minister of Railways and Transport (Shri L. B. Shastri): I cannot exactly tell the Lok Sabha as to whether any memoranda is still to be disposed of. But we have been very quick in this matter and we have sent replies to all the memoranda submitted to us except in one or two. In fact I was not aware of even this which the Parliamentary Secretary just now read out. But so far as I am aware, we have disposed of all the papers.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FOURTH REPORT.

Shri Altekar (North Satara): I beg to present the Forty-fourth Report of the Committee on Private Members Bills and Resolutions.